ORDER

Seen the recommendations made by the Committees constituted for prevention and remedial measures for combating the impending threat of Corona Virus (COVID-19). The resolutions undertaken by the Committees are approved in following terms:-

1. Till further orders, only urgent matters would be taken by the Court. The lawyers having urgent cases alone may appear before the Court to avoid crowding in the Courts. In case, any lawyer or the client is not present, the matter would be rotated with the same caption and no adverse order owing to absence of the Advocate or the client would be passed. If the presence of the party has been directed, the matter may also be rotated with the same caption to other date. No adverse order would be passed due to absence of the party.

2. That only employees and Advocates and such clerks will be granted entry in the premises of the High Court who shall be possessing valid gate passes.

3. That no gate pass will be issued to the litigants and visitors by the Gate Pass Section. Further, no litigants will be permitted entry through Gate No.3-A by showing Aadhar Card, etc.

4. That the Advocates will advise their clients not to visit the High Court unless their presence is directed by the Court or is unavoidable.

5. That Courts shall not insist for personal presence of parties unless it is unavoidable. Further, the personal presence which has already been fixed are deferred.

6. That all the mediation proceedings shall remain suspended. The proceedings in which the date is fixed shall be given next date.

7. That no Adverse Order shall be passed by the Courts in case Advocate of either party is not present.

8. That the Advocates' Canteen as well as Bar Association meeting halls shall remain closed till further orders. However, there cleaning and sanitizing shall be ensured on daily basis.

9. That no vendor shall be permitted to bring any beverages and food items inside the Court premises till further orders.

10. That the Chief Medical Officer be requested to ensure that Doctors / Medical Personnel in adequate number are deployed on each entry point along with Thermal Imaging Devices to ensure that no person (Employee / Advocate / Clerk etc.) having fever / symptoms of Corona Virus enters in the High Court. If any such person is found, he / she be denied entry in the High Court and follow up action for his treatment to be taken.

11. That the State Government be requested to establish a Laboratory at Allahabad for conducting pathological test for Corona Virus.

12. That the Hon'ble Judges, employees, Advocates and clerks will ensure leaving the High Court premises by 05:00 pm.

13. That all the Members of the Registry and each and every employee of all Cadres (Class-I, II, III & IV) working in High Court, Allahabad and Lucknow Bench will intimate the High Court immediately -

- If he / she feels that symptoms of Corona Virus are present in him / her.
- If symptoms of Corona Virus manifests / appears in any of his / her family member(s).
- If any guest / visitor visits his / her residence from any of the Country affected by Corona Virus.
- If he / she has visited any of the Country affected by Corona Virus in last 15 days.

Such employees will be required to furnish information on the above mentioned point(s) immediately, failure of which would entail Disciplinary Proceedings against the concerned.

14. That steps be taken for ensuring that the Driver, Jamadar and Shadow / Gunner attached with the Hon'ble Judge are scanned on daily basis for the Corona Virus.

15. That only three gates be earmarked for entry in the High Court premises at Allahabad.

16. That the Hon'ble Judges be requested to carry their personal belongings (Spectacles, Mobile Phone etc.) themselves and not to hand over the same to their Personal Staff.

17. That the Museum of the High Court shall remain closed for the visitors until further orders.

18. Necessary directions earlier issued with regard to combating impending threat of Corona Virus (COVID-19) shall also be applicable.

Immediate steps be taken to execute the resolution aforesaid.

Sd/-

CHIEF JUSTICE 16.3.2020